

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
IB-888/PB/2022

IN THE MATTER OF:

Mr. Neeraj Kumar Dubey and Ors.

...PETITIONER

Vs.

M/s. Rudra Buildwell Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 14.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :Mr. Akshat Gupta and Ms. Sakshi Tikmany, Advs.

ORDER

IA/1428/2023

This is an application under Rule 11 of the NCLT Rules 2016 seeking to place on record additional documents. Ld. Counsel appearing for the Petitioner has no objection if the additional documents are taken on record. Therefore, additional documents are taken on record. IA **disposed** of.

IA/1217/2023

Ld. Counsel for the Corporate Debtor has complied with the order dated 27.02.2023. IA stands **disposed** of.

List the matter on **24.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)